

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00348/2021**

**Dated the 30<sup>th</sup> day of March Two Thousand Twenty One**

**P R E S E N T**  
**Hon'ble Mr.S.N.Terdal, Member(J)**  
**&**  
**Hon'ble Mr.C.V.Sankar, Member(A)**

K.R.Prakash  
Dy.Chief Engineer (Track),  
Head Quarters,  
Southern Railway,  
Chennai 600003. ....Applicant  
By Advocate **M/s.Ratio Legis**

**Vs.**

1. Union of India, rep. by  
The Chairman,  
Railway Board, Rail Bhavan,  
M/o Railways,  
Govt. of India,  
New Delhi.
2. The Director/E(O)/I,  
Railway Board, Rail Bhavan,  
M/o Railways,  
Govt. of India,  
New Delhi. .... Respondents

By Advocate **Mr.P.Srinivasan**

**ORAL ORDER**  
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records related to orders communicated vide No.P(G)CON/I/14/2015 dated 17.7.2019 passed by the 2<sup>nd</sup> respondent alongwith the DPC proceedings and to and further to direct the respondents to promote the applicant to the JAG from 05.6.2017 and selection grade from 01.1.2020 on par with his juniors and to pass such other order/orders as this Tribunal may deem fit and proper and thus render justice.”

2. Heard Mr.Vijayakumar for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. Counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider his pending representation dated 8.6.2020 in a time bound manner.
4. Hence, this OA is disposed of, without going into the merits of the case, with a direction to the respondents to consider the representation of the applicant dated 8.6.2020 and pass a reasoned and speaking order as per law, within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(C.V.Sankar)  
Member(A)

(S.N.Terdal)  
Member(J)

30.03.2021

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